

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES "E" : DELHI
[THROUGH VIDEO CONFERENCING]

BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER
AND
Ms. SUCHITRA KAMBLE, JUDICIAL MEMBER

ITA.No.738/Del./2020
Assessment Year 2014-15

Peu Dey A-4, Mangal Apartment Chella Sports Complex New Delhi-110096 PAN AGVPD 6908 M (Appellant)	vs.	DCIT Circle – 71(1) New Delhi (Respondent)
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For Assessee :	-None-
For Revenue :	Shri Gaurav Pundir, Sr. D.R.

Date of Hearing :	29.09.2021
Date of Pronouncement :	29.09.2021

ORDER

PER R.K. PANDA, A.M.

This appeal filed by the Assessee is directed against the order dated 18.11.2019 of the Ld. CIT(A)-21, New Delhi, relating to the A.Y. 2014-15.

2. None appeared on behalf of the assessee. However, an application has been filed by the assessee

requesting to allow the assessee to withdraw the appeal on the ground that assessee has opted for VIVAD SE VISHWAS SCHEME, 2020 and has filed Form No.3 issued by the Department.

3. In view of the above and in the absence of any objection from the side of the Ld. D.R, the request of the assessee for withdrawal of the appeal is allowed and the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open Court at the time of hearing itself i.e., on 29.09.2021.

Sd/-
(Ms. SUCHITRA KAMBLE)
JUDICIAL MEMBER

Sd/-
(R.K. PANDA)
ACCOUNTANT MEMBER

Delhi, Dated 29th September, 2021

PY/-

Copy to

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'E' Bench, Delhi
6.	Guard File.

// By Order //

Assistant Registrar : ITAT Delhi Benches :
Delhi.